

**Pathological Tests in CGHS Dispensaries**

3328. SHRI MADAN LAL KHURANA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether pathological tests in the CGHS run clinics and dispensaries have been discontinued from February 1991 onwards;

(b) if so, the reasons therefor;

(c) whether the CGHS beneficiaries has been put to inconvenience and difficulties as a result thereof; and

(d) if so, the steps the Government propose to take to continue pathological tests in CGHS dispensaries ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI D. K. THARADEVI SIDDHARTHA) : (a) and (b) Pathology laboratories in Central Government Health Scheme have been functioning and have been conducting all tests for which facilities are available. However Blood Sugar and Serum Cholesterol tests were not conducted from 4th February, 1991 to 18th February, 1991 and 26th February, 1991 to 3rd April, 1991 at Central Government Health Scheme Polyclinic Kasturba Nagar-I. Blood Sugar test was not conducted for about a week at Maternity and Gynae. Hospital, Rama Krishna Puram, Dr. Zakir Hussain Road, Chitra Gupta Road laboratories in April, 1991 due to non-availability of Chemicals/Reagents. However, these tests are being done in all the dispensaries now.

(c) and (d) As stated above the aforesaid Pathological tests have since been started again.

**Improvement of Services in Hospitals and CGHS Dispensaries**

3329. SHRI MADAN LAL KHURANA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the Union Government propose to improve the medical services in Central Government Hospitals and CGHS Dispensaries in Delhi, and

(b) if so, the details of the steps taken to improve the services ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI D. K. THARADEVI SIDDHARTHA) : (a) and (b) Within the available resource allocations, every possible efforts is made, as a continuing process, to improve the services in Hospitals. There has been a considerable improvement in the services provided to the patients in the hospitals in the last few years. Latest life saving equipments have been procured and emergency services are available round the clock. All the services are free. Life saving and essential medicines are also given free to the indoor patients in the wards and the casualty department. So far as the CGHS beneficiaries are concerned, considering the difficulties faced by them in Delhi, CGHS authorities have appointed local chemists in various localities in place of Super Bazar. Appointment of these Chemists have helped in improving the supply of medicines to the CGHS

beneficiaries. For CGHS beneficiaries, routine X-ray facilities have also been made available in Central Secretariat Health Check-up Centre.

#### **Unauthorised Construction on Public Land**

3330. SHRI MADAN LAL KHURANA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether area officer of civic body is responsible to check the unauthorised construction and encroachments on public land; and

(b) if so, the reasons for the large scale unauthorised construction and encroachments having taken place in Delhi and the action against the persons responsible?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) Yes, Sir.

(b) Unauthorised construction/encroachment is a continuing problem. As and when such cases are detected by the civic bodies, appropriate legal action, including lodging of F.I.R. and sealing of such properties, etc. as per the provisions of Law is taken with a view to remove encroachments/unauthorised constructions. It has not been possible to take demolition or penal action in every case due to various constraints such as stay orders from courts, public resistance and non-availability of police. The Municipal Corporation of Delhi has reported the following action taken by it.

1. Number of cases in which demolition action has been taken—12862

2. F.I.Rs. lodged during 1-4-1986 to 31-7-1991—1919

3. Properties sealed during 1-6-1986 to 31-7-1991—990

Departmental action is taken against the erring staff if any instance of negligence or dereliction of duty is found.

#### **Facilities in Nursing Homes, Clinics and Private Hospitals in Delhi**

3331. SHRI MADAN LAL KHURANA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether several private hospitals and clinics in the country had imported duty free expensive medical equipment with an assurance to provide free treatment to poor patients to which they never provide;

(b) if so, the steps taken by the Government to ensure availability of requisite facilities to the poor patients free of cost from such hospitals and clinics;

(c) if so, whether there is any proposal to link all these private hospitals and clinics with the Government hospitals which could refer the patients to these hospitals for examination and treatment; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI MATI D. K. THARADEVI SIDDHARTHA): (a) to (d) Director General of Health Services issues Customs Duty Exemption Certificates to private hospitals and clinics to import of medical equipments in terms